

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 729/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 19.8.2019 passed in Petition No. 17/MP/2019; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 19.8.2019 passed in Petition No. 17/MP/2019.

Date of Hearing : 3.9.2021

Coram : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Anr.

Parties Present : Shri Deepak Khurana, Advocate, APNRL
Shri Tejasv Anand, Advocate, APNRL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. M. Hemalatha, TANGEDCO
Shri S. Poonkodi, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that subsequent to filing of the present Petition, certain developments have taken place and the Respondent, TANGEDCO has released substantial amount payable to the Petitioner in terms of the Commission's order dated 19.8.2019 in Petition No.17/MP/2019. Accordingly, the learned counsel sought liberty to place on record an additional affidavit to bring on record such subsequent developments.

3. The learned counsel for the Respondent, TANGEDCO submitted that pursuant to reconciliation, the Petitioner has unequivocally agreed upon the amount payable by TANGEDCO and consequently, approximately Rs. 100.65 crore has been paid to the Petitioner towards its outstanding claims. The learned counsel submitted that the Petitioner has also furnished an undertaking stating that there are no further outstanding claims for the relevant period. The learned counsel sought liberty to file its response on the additional affidavit to be filed by the Petitioner.

4. After hearing the learned counsels for the parties, the Commission permitted the Petitioner to file the additional affidavit to bring on record the subsequent developments, including the details of payment received from TANGEDCO, within

two weeks. The Respondent, TANGEDCO was also directed to file its response thereon within two weeks thereafter. The parties are directed to comply with above direction within the specified timeline and no extension of time shall be granted.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)